

HIGH COURT OF JAMMU AND KASHMIR
AT SRINAGAR

WP (C) No. 941/2021
CM No. 3018/2021

M. Abubakar Pandit.

.....Petitioner(s)

Through: Petitioner in person.

vs

Union Territory of JK & Ors.

.....Respondent(s)

*Through: Mr B.A. Dar, Sr AAG for R-1 and 2.
Mr J.A. Kawoosa, Senior Advocate with
Mr Aatir Javaid Kawoosa, Advocate for R-3
to 5.*

CORAM:

Hon'ble Mr Justice Ali Mohammad Magrey, Judge.

ORDER
01.06.2021

In the instant petition, the petitioner is seeking a direction on the Respondents 1 and 2 to grant immediate financial assistance to the tune of Rs. 25,000/- to each advocate(s) who have earlier received the financial assistance and are in actual practice within the Union Territory of Jammu and Kashmir, with further direction to formulate a medical and life insurance policy for the welfare of the advocates and their family members practicing before the High Court and District Court(s) within the Union Territory of Jammu and Kashmir.

On consideration of the matter, this Court in terms of order passed on 5th of May, 2021, issued notice to the respondents for filing their response. Response not file.

Mr B.A. Dar, learned Sr AAG to ensure filing of reply by or before next date of hearing. The Government shall come up with clear stand *qua* release

of amount as financial aid to the lawyers on the patterns of already issued guidelines in the previous financial year, when similar type of lockdown/restrictions were imposed on account of Covid-19 Pandemic.

The petitioner who is present in person before the Court, shall supply copy of petition to Mr B.A. Dar, learned Sr AAG by any available mode, to enable Mr B.A. Dar, learned Sr AAG to reply as directed.

Copy of this order be provided to Mr B.A. Dar, learned Sr AAGT under the seal and signature of Bench Secretary of this Court.

(Ali Mohammad Magrey)
Judge

SRINAGAR:
01.06.2021
"Hamid"

